

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 17/TT/2022

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for two assets under “Line bays associated with Northern region System Strengthening Scheme-XXXVI”.
- Date of Hearing** : 27.10.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPLN) and 18 others
- Parties Present** : Shri Abhishek Kumar, Advocate, PTCUL
Shri Karan Arora, Advocate, PTCUL
Shri V.P. Rastogi, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The representative of the Petitioner has made the following submissions:

- a. The instant petition is filed for determination of transmission tariff from COD to 31.3.2024 of Asset-I: 2 Nos. 400 kV GIS line bays at Koteshwar Sub-station under Extension of 400/220 kV Koteshwar pooling station; and Asset-II: 1 Nos. 220 kV line bay at 400/220 kV Roorkee Sub-station under “Line bays associated with Northern region System Strengthening Scheme-XXXVI”:
- b. PTCUL in 35th Standing Committee Meeting for Power System Planning for Northern Region held on 3.11.2014 had requested for one additional 220 kV Bay at 400 kV Puhana (Roorkee) under ISTS. The approval for energization of 220 kV bay was given on 18.10.2018 by CEA and the 220 kV bay at Roorkee was idle charged on 27.10.2018. The scope of the scheme was further discussed in the 33rd & 38th meeting of NRPC held on 11.11.2014 and 25.10.2016 respectively.
- c. The investment approval for change in scope was accorded on 30.3.2017 and the revised SCOD is 28.9.2019.
- d. The information sought vide RoP dated 1.8.2022 has been filed vide affidavit dated 24.8.2022. Rejoinder to the reply of PTCUL has been filed vide affidavit dated 9.9.2022.



2. In response to Commission's query, the representative of the Petitioner submitted that Asset-I has not been put into commercial operation and it is anticipated to be put into commercial operation in November, 2022. The Commission observed that there is considerable delay in COD of Asset-I and therefore, the Petitioner should file a fresh a petition after its COD and tariff for only Asset-II will be considered in the instant petition.
3. In response to Commission's query, the representative of the Petitioner submitted that as per the 2nd NRSCT meeting held on 13.11.2018, the Roorkee (PowerGrid)-Pirankaliyar line was anticipated to be completed by March, 2019 and as per the information submitted in the reply of PTCUL, 220 kV D/C Roorkee (PowerGrid)-Pirankaliyar line was put into commercial operation in September, 2020. However, the bay in question i.e. 5th No. 220 kV bay at PowerGrid-end was idle charged on 27.10.2018 and thus the contention raised by PTCUL in its reply that downstream network (one circuit of 220 kV Roorkee- Pirankaliyar Line) for which instant bay i.e. 5th bay was planned was already implemented and that PTCUL is not the defaulting party is wrong and misleading. In response to another query, the Petitioner confirmed that two new bays have been constructed on the request of PTCUL.
4. The learned proxy counsel for PTCUL sought a short adjournment on the ground that the arguing counsel in the matter is not available due to personal reasons.
5. The Commission adjourned the matter and observed that the arguments in the matter would continue on the next hearing. The Commission directed the Petitioner to submit all the communication and the chronology of events with respect to COD of Asset-II and the associated transmission lines by 14.11.2022, with a copy to the Respondents.
6. The Commission further directed the Petitioner to submit the information within the specified date and observed that no extension of time shall be granted.
7. The matter shall be listed for further hearing on 24.11.2022.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

